

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00619/2018**

Jabalpur, this Friday, the 03<sup>rd</sup> day of August, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Umesh Kumar Kushwaha,  
S/o Radhe Lal Varma,  
Aged about 33 years,  
Ex. T. No. A-6/30/68056,  
Ord. Fy. Khamaria,  
R/o 329, Hear Hanuman Temple,  
Sarrapipal, Ranjhi,  
Jabalpur (M.P.)-482005

**-Applicant**

(By Advocate –**Shri A.K. Pare**)

**V e r s u s**

1. Union of India,  
through Secretary,  
Defence Production,  
South Block,  
New Delhi 110011

2. DGOF/Chairman,  
Ordnance Factory Board,  
10-A, S.K.Bose Road,  
Kolkata-700001

3. Sr. General Manager,  
Ordnance Factory Khamaria,  
Jabalpur (M.P.)-482005

**- Respondents**

(By Advocate –**Shri S.P. Singh**)

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

The applicant was working in Ordnance Factory, Khamariya where he was imposed with a penalty of dismissal from service vide order dated 01.09.2017 (Annexure A-10).

**2.** The applicant has preferred an appeal against the said punishment order on 04.10.2017 (Annexure A-12) which was followed up by a reminder dated 07.02.2018 (Annexure A-13) to the appellate authority of the respondents.

**3.** Learned counsel for the applicant submits that the said appeal of the applicant has still not been decided by the appellate authority. He further submits that the applicant would be satisfied if a direction may be given to the appellate authority of the respondents to consider and decide his appeal in a time bound fashion.

**4.** Shri S.P. Singh, learned Senior Standing counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

**5.** Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the appellate authority of the respondents to consider and decide the applicant's appeal dated 04.10.2017 (Annexure A-12)

with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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